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[Placed in Library. See No. LT-113/80 for (a) and (b)].

- II. (a) Nineteenth Annual Report and Accounts of the Film Finance Corporation Limited, Bombay, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the Corporation

[Placed in Library. See No. LT-114/80 for (a) and (b)].

II. A statement giving reasons for the delay in laying the papers mentioned at I above. [Placed in Library. See No. LT-114/80].

Notifications under the Scheduled Castes and Scheduled Tribes (Order) Amendment Act, 1976

SHRI V. P. SATHE-. Sir, on behalf of Shri Shiv Shankar, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Election Commission of India under sub-section (3) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976;

- (i) S.O. No. 470(E), dated the 13th August, 1979.
- (ii) S.O. No. 475(E), dated the 20th August, 1979.
- (iii) S.O. No. 617(E), dated the 31st October, 1979.
- (iv) S.O. No. 3567, dated the 27th October, 1979.
- (v) S.O. No. 754(E), dated the 24th November, 1979.

[Placed in Library. See No. LT-328/80 for (i) to (v)].

notification under the Representation of People Act, 1951

SHRI V. P. SATHE: Sir, on behalf cl Shri Shiv Shankar, I also beg to lay on the Table a copy each (in Bnglish and Hindi) of the follwinf

Notifications of the Ministry of Law, Justice and Company Affairs (Legislative Department) under sub-section (3) of section 169 of the Representation of People Act, 1951:—

- (i) S.O. No. 518(E), dated the 7th September, 1979, publishing the Conduct of Elections (Amendment) Rules, 1979.
- (ii) S.O. No. 519(E), dated the 7th September, 1979, publishing the Conduct of Assembly Election* (Sikkim) Rules, 1979
- (iii) S.O. No. 767(E), dated the 29th November, 1979, publishing tha Conduct of Elections (Second Amendment) Rules, 1979.
- (iv) S.O. No. 846(E), dated the-17th December, 1979, publishing Corrigendum to notification at (iii) above.

[Placed in Library. See No. LT-127/80 for (i) to (iv)].

I. The Coal Mines Rescue (Amendment) Rules, 1979.

II. The Payment of Bonus (Amendment) Roles, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KARTIK OR AON): Sir, on behalf of Shri J. B. Patnaik I beg to lay on the Table:

- I. A Copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 1061, dated the 11th August, 1979, publishing the Coal Mines Rescue (Amendment) Rules, 1979, under sub section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-177/80].
- II. A Copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 1147, dated the 8th Sept ember, 1979, publishing the Payment of Bonus (Amendment) Rules, 1979, under sub-section (3) of section 38 of the Payment of Bonus Act, 1995. [Placed in Library. Se« No. LT-178/80].